

(26)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 51/99

IN

OA No. 554/97

New Delhi: this the 29 day of September, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J).

Shri S.P. Singh,
through

.... Applicant.

Advocate: Shri D. S. Chaudhary,

Versus

Smt. Sudha Raj Gopalan,
Director General of Audit,
Defence Services,
New Delhi
(By Adv. Sh. M. K. Gupta)

..... Respondents.

ORDER

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A)

Heard.

2. In the light of respondents' Memorandum dated 13.7.99 (Annexure-R1) it cannot be said that respondents have committed contempt of the Tribunal's order dated 18.8.98 in OA No. 554/97. The Supreme Court's ruling in J.S. Parihar Vs. G. Duggar & Ors. JT 1996(9) SC 608 is clear on this point.

3. If applicant is aggrieved with respondent's Memorandum dated 13.7.99 it is open to him to agitate the same separately in accordance with law, if so advised.

4. Giving applicant liberty as aforesaid, this C.P. is dismissed. Notices are discharged.

Kuldip

(KULDIP SINGH)
MEMBER (J)

S. R. Adige

(S. R. ADIGE)
VICE CHAIRMAN (A).

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